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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.A. 405/2021

**ZEESHAN QAMAR**

..... Appellant

Represented by: Ms.Shahraukh Alam, Advocate with  
Ms.Rashmi Singh, Mr.Ahmed  
Ibrahim and Mr.Shantanu, Advocates.

Versus

**STATE OF NCT DELHI**

..... Respondent

Represented by: Ms. Shubhi Gupta, APP for the State  
with ACP Lalit Mohan Negi and SI  
Anil, P.S.Special Cell.

**CORAM:**

**HON'BLE MS. JUSTICE MUKTA GUPTA**

**HON'BLE MR. JUSTICE ANISH DAYAL**

**ORDER**

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**07.10.2022**

1. Arguments concluded on behalf of the appellant.
2. For reply on behalf of the State, list on 19<sup>th</sup> October 2022.
3. In the meantime, State will file a data showing, in how many cases under UAPA, charge sheet was filed within 90 days; in how many cases, extension of time was sought and in case, extension was sought as also the period for which, extension was granted and the period in which, charge sheet was filed thereafter, well before the next date of hearing.
4. Further written submissions, if any, be also filed by the State before the next date of hearing.
5. Order be uploaded on the website of this Court.

**MUKTA GUPTA, J.**

**ANISH DAYAL, J.**

**OCTOBER 7, 2022/akb**